

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 50, IA No. 51 and IA No. 52 of 2013
in DFR No. 9 of 2013**

Dated : 13th February, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Amman-Try Sponge & Power Pvt. Ltd. ...Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Shridhar Prabhu
Mr. Lokesh R. Yadav**

Counsel for the Respondent (s) :

ORDER

IA No. 50 of 2013 (for leave to file the Appeal)

We have heard the Learned Counsel for the Applicant/Appellant.
IA No. 50 of 2013 is allowed.

IA No. 51 of 2013 (for waiver of court fee)

This is an application for waiver of court fee. It is now noticed that the Applicant/Appellant is seeking relief in this Application only against the Respondent no. 5 on whose Application the impugned order is passed. It is stated that the Applicant had already deposited court fee of

Rs. one lakh in respect of said relief as against Respondent no.5. So, on that reason the Applicant/Appellant prays for the waiver for the court fee in respect of other Respondents by treating the present Appeal as the one directed against the Respondent no.5 only.

We have heard the Learned Counsel for the Applicant/Appellant. Accordingly, IA No. 51 of 2013 for waiver of the fee is allowed.

IA No. 52 of 2013 (delay in filing)

Issue notice in respect of condonation of delay to the Respondent no.1 and Respondent no. 5 returnable on 07.03.2013. Registry is also directed to issue notice. Dasti service is permitted.

Post the matter on **07.03.2013 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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